

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH. NEW DELHI.

Date of Decision: April 27, 92.

OA 1025/92

SHRI O.P. GUPTA

... APPLICANT.

VS.

UNION OF INDIA

... RESPONDENTS.

CORAM:

THE HON'BLE SHRI J.P. SHARMA, MEMBER (J).

For the Applicant

... Shri K.L. Bhatia,

Counsel.

For the Respondents

Whether Reporters of local papers may be allowed to see the judgement?
 To be referred to the Reporters or not?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J).)

have been transferred sometime in October, 1985 but subsequently it is alleged by the 'learned counsel that the transfer has been on the ground that there is no post available in Madras of ADG (Stores) and by the order dated 10.2.1986 the transfer of the applicant from New Delhi to Madras has been stayed. During this period, the applicant has not been paid his salary. In the present application which has been filed by the

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learned counsel on 9.4.1992, the applicant claimed for salary for the period of December, 1985 to April, 1986 and a prayer to issue a direction to the respondents to pay the same along with interest.

- 2. The learned counsel has been taken the matter on limitation and the learned counsel has pressed the authority of the Full Bench in Mohan's case reported in Full Bench Decision CAT Vol.II page 498 para 27.
- also referred to a letter written by the Deputy Director Administration (St) to the Deputy Director Administration (C&B) on 21st June, 1990 regarding the matter for payment of working salary for the period December, 1985 to April, 1986 to Shri O.P. Gupta, ADG (St) and mentioned a recommendation for look into the matter personally and for issuing necessary orders for the payment of salary to Shri O.P. Gupta for these periods.
- 4. The case of the applicant is that he has made representation last time in October, 1991 to the respondents but they have not yet replied to his representation.



In view of the above facts since the applicant has come prematurely before Tribunal, a direction is issued to the respondents to dispose of the representation of the applicant dated 11.10.1991. The applicant shall also be free to make another representation to them and the respondents are directed to dispose of the same within a period of three months from the date of receipt of a copy of this order.

If the applicant is still aggreived, he may again come subject to the limitation.

(J.P. SHARMA) 27, 4.92

MEMBER (J)

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